

Corruption Charges against F.C.I. Authorities in West Bengal

3653. SHRI INDRAJIT GUPTA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have received any complaints on behalf of the public regarding corruption by the Food Corporation of India authorities at Bolpur and Suri in Birbhum district. West Bengal; and

(b) If so, the steps taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) Yes, Sir.

(b) The allegations are under investigation.

Mining Allowance to Workers of Barsua Iron Mines, Orissa.

3654. SHRI DINEN BHATTACHARYYA : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether mining allowance is not being paid to the workers of Barsua Iron Mines, Orissa;

(b) If so, the reason thereof; and

(c) the steps taken by Government to pay mining allowance to the Barsua Iron Mines' workers ?

THE MINISTER OF STEEL AND MINES (SHRI MOHAN KUMARAMANGALAM) : (a) to (c). In terms of an agreement entered into between the Management and the Unions functioning in the mines recommendations of Steel Wage Board for steel industries were extended to workers of

Barsua Iron Mines with effect from 1-1-1967. The mining allowance has been discontinued with effect from 1-1-1967 in terms of the said Agreement.

There is no proposal to grant mining allowance to the workers.

Exemption from Coal Mines Provident Fund Scheme to Workers in N. C. D. C.

3655. SHRI DAMODAR PANDEY : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that large number of workmen working in National Coal Development Corporation have been exempted from the provisions of Coal Mines Provident Fund Scheme, and

(b) if so, how these workmen will be benefited with the Family Pension Scheme, 1971 and the efforts Government are making to bring them under the purview of this Scheme ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : The administration of the Coal Mines Provident Fund is the concern of the Board of Trustees, Coal Mines Provident Fund set up under the Coal Mines Provident Fund, Family Pension and Bonus Schemes Act, 1948 and is not the direct concern of the Central Government, The Coal Mines Provident Fund authorities have reported as follows:—

(a) The following categories of the employees of National Coal Development Corporation are now excluded from the scope of the Coal Mines Provident Fund Scheme.

(i) Who are under conditions of service similar to those obtaining in railway establishments;